

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 392/MP/2018

Subject : Approval under Section 17 (3) and (4) of the Electricity Act, 2003 by way of creation of security interest in favour of Security Trustee/Lenders and other security creating documents/financing agreements by way of mortgage/hypothecation/assignment of mortgage properties and project assets of Fatehgarh-Bhadla Transmission Limited.

Date of Hearing : 6.3.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : Fatehgarh-Bhadla Transmission Limited

Respondents : Adani Renewable Energy Park Rajasthan Limited and Ors.

Parties present : Shri Sameer Ganju, FBTL

Record of Proceeding

The representative of the Petitioner submitted that the present Petition has been filed for creation of security interest in favour of Catalyst Trusteeship Limited acting for the benefit of the lenders. Learned counsel further submitted that the Petitioner has already submitted the information as per the format prescribed by the Commission.

2. None was present on behalf of the Respondents despite notice.
3. After hearing the learned counsel for the Petitioner, the Commission reserved order in the Petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)